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PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER NAVAL AND
AIRCRAFT PRIZE ACT, 1971 AND
NAVY ACT, 1957

THE MINISTER OF STATE (DEFENCE
PRODUCTION) IN THE MINISTRY OF
DEFENCE (SHRI VIDYA CHARAN
SHUKLA) : I beg to lay on the Table :

(1) A copy of Notification No. S. R. O. 1-E (Hindi and English versions) published in Gazette of India dated the 12th January, 1972, issued under sub-section (1) of section 3 of the Naval and Aircraft Prize Act, 1971. [Placed in Library. See No. LT—1532/72.]

(2) A copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Amendment) Regulations, 1972 (Hindi and English versions) published in Notification No. S. R. O. 69 in Gazette of India dated the 11th March, 1972, under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT—1533/72.]

ANNUAL REPORT OF DELHI FINANCIAL CORPORATION, CENTRAL EXCISE RULES, INCOME-TAX RULES, DELHI SALES TAX RULES, AND NOTIFICATIONS UNDER CENTRAL EXCISE AND CUSTOMS RULES

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI K. R.
GANESH) : I beg to lay on the Table :

(1) A copy of the Annual Report (Hindi and English versions) of the Delhi Financial Corporation together with statement of assets and liabilities, profit and loss account and Auditor's Report for the year 1970-71 published in Notification No. F. 6 (10)/71-Fin. (Genl.) in Delhi Gazette dated the 1st February, 1972, under sub-section (3) of section 38 of the State Financial Corporations Act,

1951. [Placed in Library. See No. LT—1534/72.]

(2) A copy of the Central Excise (Second Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G. S. R. 252 in Gazette of India dated the 26th February, 1972, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT—1535/72.]

(3) A copy of the Income-tax (Certificate Proceedings) Amendment Rules, 1971 (Hindi and English versions) published in Notification No. S. O. 5595 in Gazette of India dated the 30th December, 1971, under section 296 of the Income-tax Act, 1961. [Placed in Library. See No. LT—1536/72.]

(4) A copy of the Delhi Sales Tax (First Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. F. 4 (12)/71-Fin. (G) in Delhi Gazette dated the 10th February, 1972, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union territory of Delhi. [Placed in Library. See No. LT—1537/72.]

(5) A copy each of the following Notification (Hindi and English versions) issued under the Central Excise Rules, 1944 :

(i) G. S. R. 111 published in Gazette of India dated the 15th January, 1972 together with an explanatory memorandum.

(ii) G. S. R. 169 published in Gazette of India dated the 5th February, 1972 together with an explanatory memorandum.

(iii) G. S. R. 271 published in Gazette of India dated the 4th March, 1972 together with an explanatory memorandum. [Placed in Library. See No. LT—1538/72.]